



भारतीय प्रतिभूति
और विनियम बोर्ड
Securities and Exchange
Board of India

Remittance Advice

Attachment Proceeding No. 15101 & 15102 of 2025

Recovery Certificate No. 8678 of 2025

**The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8678 of 2025** dated **March 13, 2025**, had directed attachment of Bank accounts of **Altruistic Trading Pvt Ltd [Defaulter] (PAN: AALCA0325L)** in the matter of Investigation in the trading activities of certain entities in the scrip of Optiemus Infracom Limited against the total due of **Rs. 8,18,500/- (Rupees Eight Lakh Eighteen Thousand Only)** with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated **March 13, 2025** has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated **December 18, 2025** has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs. 9,01,000/- (Rupees Nine Lakh One Thousand Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above lying in the account of the Defaulter(s) with your Bank, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDPE8678 of ICICI Bank, IFSC code - ICIC0000106)** immediately and intimate these remittance details by email to rajank@sebi.gov.in, poonam@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किंदवई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लाट सं. सी-4 'अ', जी-ब्लाक, बान्द्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in



भारतीय प्रतिभूति
और विनियोग बोर्ड
*Securities and Exchange
Board of India*

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992** as amended by the **Securities Laws (Amendment) Act, 2014** r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the **Income-tax Act 1961 (43 of 1961)** and the **Income-tax (Certificate Proceedings) Rules, 1962** of the **Income-tax Rules**.

Given under my hand and seal at New Delhi this 5th day of February, 2026.

SEAL



- Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियोग बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi